

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7989/2015

(Arising out of impugned final judgment and order dated 27-08-2015 in CRLMA No. 4136/2015 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA NO.101755/2019 - FOR CLARIFICATION)

WITH

SLP(Crl) No. 8382/2016 (II)

(IA NO.117578/2019 - FOR CLARIFICATION AND IA NO.117580/2019 - EXEMPTION FROM FILING O.T.)

Date : 07-05-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Santosh Kumar Tripathi, AOR

Mr. Chirag M. Shroff, AOR

For Respondent(s) Ms. Aishwarya Bhati, ASG
Ms. Poornima Singh, Adv.
Ms. Shivika Mehra, Adv.
Mr. Rohit K. Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel appearing for the petitioner states that both the trials subject-matter of these Petitions have been stayed.

List on 10th September, 2024.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)